#### [Shri B. Shankaranand]

(v) Statement giving reasons for not laying the Annual Report and Audited Statement of Accounts of the Indian Institute of Management, Calcutta, for the year 1978-79, within the stipulated period after the close of the Accounting year.

[Placed in Library. See No. LT-

580/80].

## Report (1978-79) of the Regional Engineering College, Srinagar and related paper

SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table a copy of the Annual Report of the Regional Engineering College, Srinagar, for the year 1978-79 and a Review (in Inglish and Hindi) by Government thereon, together with a statement giving reasons for not laying simultaneously the Hindi version of the Report.

[Placed in Library. See No. LT-666/80].

#### Accounts (1977-78) and Report (1978-79) of the Regional Engineering College, Calicut

SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table a copy each (in Hindi) of the following papers:—

- (i) Annual Report of the Regional Engineering College, Calicut for the year 1977-78 and the Audit Report thereon.
- (ii) Annual Report of the Regional Engineering College, Calicut for the year 1978-79.

[Pic See No. LT-665/39 for c i)].

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SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table a copy of the Pondicherry Administration, on G.O.Ms. No. 7/20 HEW (Swar, auted the 19th February, 1980, publishing the Pondicherry Children

(Management, Functions and Responsibilities of Special Schools, Children's Homes and observation Homes) (Amendment) Rules, 1980, under sub-section (3) of section 59 of the Children Act, 1960, along-with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of Notification.

[Placed in Library. See No. LT-668/80].

#### The Madhya Pradesh Civil Courts (Amendment and Validation Ordinance, 1979,

MINISTER OF LAW, JUS-THE TICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Madhya Pradesh Civil Courts (Amendment & Validation) Ordinance, 1979 (Madhya Pradesh Ordinance No. 7 of 1979), under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Madhya Pradesh.

[Placed in Library. See No. LT-621/80].

# Report (1978-79) on the working and administration of the Companies Act, 1956

SHRI SHIV SHANKAR: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Twenty-third Annual Report on the working and administration of the Companies Act, 1956, for the year ended March 31, 1979, under section 638 of the Companies Act, 1956, [Placed in Library. See No. LT-622/80].

### Report Accounts (1978-79) of the Film and Television Institute of India, Pune and related papers

SHRI SHIV SHANKAR: Sir, on behalf of Shri V. P. Sathe. I also beg to lav on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Film and Television Insti-